

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ORIENT NEWSPRINT LIMITED**

RELEVANT PARTICULARS	
1.	Name of corporate debtor Orient Newsprint Limited
2.	Date of incorporation of corporate debtor 04-09-1981
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Ahmedabad
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor U25209GJ1981PLC004598
5.	Address of the registered office and principal office (if any) of corporate debtor 201, Avdhesh house, Opp Shri Guru Govind Gurudwara Sarkhej-Gandhinagar Highway, Thaltej Ahmedabad - 380054
6.	Insolvency commencement date in respect of corporate debtor 19-06-2023 (IRP appointed vide order dated 19-06-2023 and order received on 20-06-2023)
7.	Estimated date of closure of insolvency resolution process 16-12-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Rahul Nareshbhai Shah Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367
9.	Address and e-mail of the interim resolution professional, as registered with the Board 20, Sudershan Society, Part 2, Near Naranpura Bus stop, Naranpura, Ahmadabad, Gujarat- 380014 Email: <a href="mailto:carahulnshah@gmail.com">carahulnshah@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmadabad, Gujarat- 380014 Email: <a href="mailto:cirp.orientnewsprint@gmail.com">cirp.orientnewsprint@gmail.com</a>
11.	Last date for submission of claims 04-07-2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at: (a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Orient Newsprint Limited on 19-06-2023 and appointed Interim Resolution Professional (IRP), who expressed his inability to take up this assignment. Thereafter, the Adjudicating Authority appointed Mr. Rahul Nareshbhai Shah as an IRP vide order dated 19-06-2023.


The creditors of Orient Newsprint Limited are hereby called upon to submit their claims with proof on or before 04-07-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21-06-2023  
Place: Ahmedabad

  
 Mr. Rahul Nareshbhai Shah  
 Interim Resolution Professional  
 Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367  
 Validity of AFA till 06.02.2024

